

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 33**

**CP No. 61/241- 242/PB/2023**

**IN THE MATTER OF:**

Mrs. Suchitra Nautiyal & Ors.

.... Petitioner/Applicant

v.

Harasha Pharma Private Limited & Ors.

.... Respondent

**Order Under Section 241(1), Sec. 242(4), Sec. 244(1) & Sec. 59**

**Order delivered on 18.05.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Petitioner

:

For the Respondent

:

Adv. Arvind Kr. Gupta, Adv. Ashish Tyagi,  
Adv. Henna George

**ORDER**

Ld. Counsel for the Petitioner is present and states that he has received a settlement proposal last night and seeks further time to consider the same. At request, list the matter on 21.09.2023.

**-Sd/-**

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

18.05.2023  
Lalit